

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:606
ANSWERED ON:09.07.2004
RECOVERY OF GUARANTEE FEE
Jha Shri Raghunath

Will the Minister of FINANCE be pleased to state:

to the answer given to Unstarred Question No. 4947 dated August 24, 2001 regarding recovery of guarantee fee and state:

- (a) whether the Government has been able to collect only 0.33 percent of the guaranteed amount outstanding as on March 31, 2000;
- (b) if so, the reasons for recovering such a small amount and by when the entire amount will be recovered; and
- (c) the total amount of the guarantee fee yet to be recovered together with the details thereof as on date?

Answer

MINISTER OF STATE IN (S.S. PALANIMANICKAM) THE MINISTRY OF FINANCE

(a) to (c) Guarantee fee is being levied and recovered on the basis of instructions issued from time to time. In a number of cases, guarantee pertains to period prior to application of these orders, and hence would be exempt from payment of fee. In certain other cases, the Government has decided not to levy guarantee fee as part of restructuring of Public Sector Undertaking. In other cases, guarantee fee concessions have also been provided. Receipt from guarantee fee is monitored by all Ministries/Departments.